

- (d) A lump sum payment of \$ 2 lakhs as initial disclosure fee and another payment of \$ 2.5 lakhs as charges for engineering documentation, for facilities of the size and product mix for the manufacture of automobile tyres and tubes.
- (e) 3 per cent procurement fee on the f.o.b. value of imported plant and machinery if collaborators' assistance is utilised for the import of plant and machinery.

2. Messrs Tamil Nadu Rubber Ltd. have since concluded an Agreement with the U.S. firm on the above terms and conditions and have furnished copies of the Agreement for Government approval.

Increase in the number of Industrial Licences to Accelerate Industrial Growth

780. SHRI RAM PRAKASH,
SHRI MOHAMMED
SHERIEF:

Will the Minister of INDUSTRIAL DEVELOPMENT, SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Chairman of Industrial Credit and Investment Corporation is reported to have attributed the present slow industrial growth to licensing delay and has suggested to increase the present number to 2000 licences to be issued annually, and

(b) if so, Government's reaction thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, SCIENCE AND TECHNOLOGY (SHRI C SUBRAMANIAM): (a) The Chairman of Industrial Credit and Investment Corporation is reported to have stated that with a view to achieving the higher target of rate of investment required in industry and the rate of growth of industrial production en-

visaged in the Fifth Plan, a larger number of licences, of the order of 2000/2500 industrial licences per annum, will have to be issued.

(b) Speedy industrial growth is dependent on a number of factors, of which the availability of capacity is an important one. The creation of sufficient capacities, speedily and in time would require not only the issue of sufficient number of licences but also their implementation. Government have been reviewing the policies and procedures relating to industrial growth over a wide front. The details in this regard have been furnished in the Report of the Ministry of Industrial Development for 1972-73.

Class II Junior C.S.S. Section Officers appointed to Class I posts of Senior Analysts

7336 SHRI JHARKHANDE RAI
Will the PRIME MINISTER be pleased to state

(a) whether during the last four calendar years several Class II Junior C.S.S. Section Officers were appointed to Class I posts of Senior Analysts for periods exceeding 6 months in contravention of U.P.S.C. (Exemption from Consultation) Regulations without reference to the U.P.S.C.;

(b) if so, which are the Ministries in which such irregular appointments were made and the number of such irregular appointments since 1st January, 1968; and

(c) whether the Department of Personnel had advised the individual Ministries that such appointments were irregular and should be discontinued forthwith and regularised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). The required